

63

CENTRAL ADMINISTRATIVE TRIBUNAL
PRINCIPAL BENCH
NEW DELHI.

CCP 126/92 in
OA 819/91.

DATE OF DECISION: 13.11.1992.

Prakash Chand & Ors.

...Petitioners.

Versus

Delhi Administration & Ors.

...Respondents.

CORAM:

THE HON'BLE MR. JUSTICE V.S. MALIMATH, CHAIRMAN.
THE HON'BLE MR. I.K. RASGOTRA, MEMBER(A).

For the Petitioners.

Shri M.P. Raju, proxy for
Shri J.P. Verghese, Counsel.

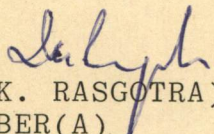
For the Respondents.

Mrs Avnish Ahlawat, Counsel.

JUDGEMENT (ORAL)

(By Hon'ble Mr. Justice V.S. Malimath, Chairman)

This petition is dismissed as withdrawn without prejudice to the petitioner taking an appropriate action, if so advised, in the light of the clarifications and the directions said to have been obtained by the petitioner subsequently. This CCP is accordingly disposed of as withdrawn.


(I.K. RASGOTRA)
MEMBER(A)


(V.S. MALIMATH)
CHAIRMAN

'SRD'
131192